

ment which has taken over the temple since 1974 are not very much sincere about the maintenance of the temple. For the last eighteen years, they have taken over such an important and historical temple of the country. But it seems they are not very much serious about the maintenance of the 12th century temple. Sir, you will be astonished that a junior Engineer is only in charge of the temple...(Interruptions).

MR. SPEAKER: Why don't you give this entire information to the Minister? The Minister was about to give you the information. Are you interested in having some relief or you are interested only in speaking?

SHRI BRAJA KISHORE TRIPATHY: Sir, the temple is crumbling. So, I seek a clarification from the hon. Minister whether the Archaeological Department will depute a senior officer to take over the temple and, if necessary, will they invite assistance from the technical people of UNESCO, if they are not available in our country.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Mr. Speaker, Sir the anxiety expressed by the hon. Members on what has happened in the sacred temple at Puri is very justified and it has caused anxiety to all of us. As soon as we heard of this incident, we sent the Director General of the Archaeological Department himself. He went to the spot. With the help of the local authorities, an inspection was made. He came back and gave us a preliminary report. On that he was asked to go back again and draw up a plan so that the damage that has been caused, could be repaired. And not only that, all efforts should be made so that there is no further damage to the structure of the temple.

Now that plan has to be put into operation. There are certain things which have to be taken care of. We are talking to the temple authorities. As soon as they all agree, you

rest assured, Government will do everything in its power to see that the temple is not damaged.

In this connection I may say that we have all the expertise in this country. We do not have to go to any foreign country for that.(Interruptions)

12.26 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

RE: USE OF WORD "BHANGI" BY THE
PRIME MINISTER

[*Translation*]

SHRI MANGAL RAM PREMI (Bijnor): Mr. Deputy Speaker, Sir, the Prime Minister has used the word "Bhangi" during his speech delivered from the rampart of Red Fort on 15th August. Sir, it has hurt the feelings of crores of people and they have gone on strike in many places and staging dharnas. It is the worst situation. I would like to ask the Prime Minister whether it was necessary for him to use the word "Bhangi"? When the Prime Minister of a country use such word then each and every child in the entire country will freely use this word. Sir, regarding the scheme under which the Prime Minister has used this word, I have written a letter to Shri Sita Ram Kesari to change the name of the scheme in which "Bhangi" word has been used. I had suggested that the name of the scheme should be "Safai Karamchari Mukti Pariyojana" in place of "Bhangi Mukti Pariyojana". Sir, with these words I would like to urge upon the Prime Minister to come in the House and express his regret over this..(Interruptions)

SHRI MADAN LAL KHURANA (South Delhi): The Prime Minister should apologise..(Interruptions)..

SHRI KALKA DAS (Karol Bagh): The

Prime Minister should not have used this word..(Interruptions)

[English]

SHRI P.C. THOMAS (Muvattupuzha): Sir, I want to raise an important matter. The F.C.I. employees are on dharna. (Interruptions) It is a serious issue. (Interruptions)

MR. DEPUTY SPEAKER: Kindly resume your seats?

(Interruptions)

MR. DEPUTY SPEAKER: May I request the hon. Members to resume their seats?

(Interruptions)

MR. DEPUTY SPEAKER: Kindly respond to my request first. Shri Thomas, I request you. There should be an order in the House. If, at the same time, four to five Members were to stand up and speak, where do we go? What is the impression that we create in the House? It serves no purpose.

(Interruptions)

MR. DEPUTY SPEAKER: Kindly hear me. If Members speak one after the other, all can be heard.

(Interruptions)*

MR. DEPUTY SPEAKER: Nothing goes on record.

Please hear me. Should we not follow certain norms in the House? You please survey the things that have taken place. Has it served any purpose? Have you achieved anything? One after the other, all of you were to raise if all were to speak less so that

subsequent speakers also shall have the opportunity of ventilating the grievances of their constituencies, and also of matters of national interest. If it should go like this, nothing serves the purpose and our reporters also cannot take the report properly. You are experiencing it. Immediately when your speech is over, they have to chase you and catch hold of you for corrections. These are the practical difficulties that our reporters are facing and it shall have to be reported properly. Please cooperate.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): The prime Minister should beg apology before the House for using such word and the country as well. Why did he use this word in his speech..(Interruptions)

SHRI TARACHAND KHANDELWAL (Chandni Chowk): It is an offence under the law.

SHRI MANGAL RAM PREMI: The matter should be discussed in the House.

SHRI KALKA DAS (Karol Bagh): The way the Prime Minister used the ** word from the rampart of the Red Fort is an offence under the law. I have the Civil Procedure Code with me. It has been clearly mentioned in it that the use of such words is an offence and there is also a provision of taking punitive action. Since the Prime Minister has used this word from the rampart of Red fort, action should be taken against him on the basis of this Code. If this Act has been enacted properly, the Prime Minister should be punished. (Interruptions)

SHRI MADAN LAL KHURANA: The

*Not recorded.

** Expunged as ordered by the Chair.

Prime Minister should apologise before the House. (*Interruptions*)

SHRI KALKA DAS: He must be punished as per the existing laws of the land or he should beg apology from the rampart of the Red Fort. (*Interruptions*)

SHRI DATTA MEGHE (Nagpur): Mr. Deputy Speaker, Sir, the word which is being discussed by hon. Members is unparliamentary. He has used here unparliamentary word. This word should be expunged from the proceedings of the House. (*Interruptions*)

SHRI MADAN LAL KHURANA: Why did the Prime Minister use this unparliamentary word. He should apologize (*Interruptions*)

SHRI VILAS MUTTEMWAR (Chimur): Mr. Deputy Speaker, Sir, these are their crocodile tears. What the Prime Minister had called, it was not liked by them. Perhaps they did not try to understand it. You kindly tell us, in what reference he had used this word. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Kindly resume your seats.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: The word which the Prime Minister used was an abuse. He should beg apology for it. (*Interruptions*)

SHRI VILAS MUTTEMWAR: Tell us, in what reference he has spoken that word. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: This will not

serve the purpose. The time is being lost, it serves no purpose.

(*Interruptions*)

MR. DEPUTY SPEAKER: No, Please sit down. Kindly resume your seats.

(*Interruptions*)

MR. DEPUTY SPEAKER: I do not agree with you. How does your shouting help you? There is a proper procedure for it.

(*Interruptions*)

MR. DEPUTY SPEAKER: Now, Mr. Vishwanath Pratap Singh may speak.

(*Interruptions*)

DR KARTIKESWAR PATRA (Balasore): Sir, there is no law and order in Orissa for the last 10 days. (*Interruptions*)

SHRI MADAN LAL KHURANA: Sir, the Prime Minister must come to the House immediately. (*Interruptions*)

MR. DEPUTY SPEAKER: This is not the method to ventilate the grievances. Suppose somebody had said something outside, there is a regular procedure and according to that, you can move a resolution. Otherwise, mere shouting will not serve any purpose.

(*Interruptions*)

[*Translation*]

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Deputy Speaker, Sir, an insult has been made from the rampart of Red Fort and it is not being allowed to be raised in the House. We will not tolerate this type of attitude..(*Interruptions*) we will move the Court... (*Interruptions*) we will file a case against you..(*Interruptions*) We will file a

case against the Prime Minister. *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Now, we will take up the Papers to be Laid on the Table.

(Interruptions)

12.36 hrs.

At this stage, Shri P.C. Thomas came and sat on the floor near the Table.

MR. DEPUTY SPEAKER: Mr. Thomas, this is not the way to ventilate your grievance. Please go back to your seat.

(Interruptions)

12.37 hrs

At this stage, Shri P.C. Thomas went back to his seat

SHRI P.C. THOMAS: Sir, I never cry for a chance to speak like this. But this is a very serious issue that I would like to take up the matter here. So, I request you to please give me a few minutes to raise this very serious issue.

MR. DEPUTY SPEAKER: Mr. Thomas, you can speak afterwards. First, let V.P. Singhji speak and then Buta Singhji will speak. Then, you can speak.

(Interruptions)

MR. DEPUTY SPEAKER: We have hardly 15 minutes at our disposal.

(Interruptions)

MR. DEPUTY SPEAKER: I have called V.P. Singhji now and afterwards, I will allow Buta Singhji.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMTA BANERJEE): Mr. Deputy Speaker, Sir, this House is not the monopoly of any particular party. You should give chance to our side also. *(Interruptions)*

SHRI VILAS MUTTEMWAR: Sir, they should not be allowed to cast any aspersion on the Prime Minister. *(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seat.

[Translation]

SHRI VILAS MUTTEMWAR: They are taking an irresponsible manner. *(Interruptions)* You are shedding crocodile tears. *(Interruptions)*. It will not be tolerated. Why do you bring politics into it. *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: All the people could have spoken by this time had there been no interruptions.

SHRI P.C. THOMAS: We do not quarrel for the opportunity given. I should also be given a chance.

DR. KARTIKESWAR PATRA: I have given a notice. Will you allow us? *(Interruptions)*

[Translation]

SHRI VISHWANATH PRATAP SINGH: We will not leave you like this. We will not allow the House to run. You are not allowing

us to raise the issue in the House. The Government is trying to suppress the voice of crores of people. They have been insulted. It will not be allowed to continue. When we want to ventilate their grievances, we are not allowed to speak. We will not tolerate the insult to crores of people in this way, in the House.

SHRI VILAS MUTTEMWAR: Will you continue to speak? We will not listen anything wrong which goes against the prime Minister...(Interruptions)..

[English]

MR. DEPUTY SPEAKER: My humble submission is, this kind of procedure, this kind of exhibition of anger does not serve any purpose. This is the House, each Member representing more than 10 lakhs of waters. Hardly you have got two days at your disposal. Lot of water has already flown under the bridge. We repent for it. At least, whatever time is available at our disposal, let us do justice.

(Interruptions)

MR. DEPUTY SPEAKER: I will wait for five minutes. I

f the House does not come to proper healthy order, then I shall take up regular subject. You should not afterwards...(Interruptions)

MR. DEPUTY SPEAKER: How long can you go on like this? If you want to continue this for another half-an-hour, are we to waste our time here? No. It is not possible to tolerate indiscipline and disorder. Kindly oblige. Let us hear what he says. Suppose, if there are some words which are not palatable, which are contrary to the parliamentary system, such words will be expunged. You need not have the fear.

(Interruptions)

MR. DEPUTY SPEAKER: We are expected to exercise patience.

[Translation]

SHRI KALKA DAS: Please call the Hon. Prime Minister here. (Interruptions)

SHRI RAM VILAS PASWAN: The Hon. Prime Minister should immediately resign on this issue. (Interruptions)

[English]

MR. DEPUTY SPEAKER: If the Prime Minister has said something, under the regular rules, you can move through a motion. There is scope for that. There is a specific provision in the rules. Why should you not utilise such provisions? In this way, how does it help? How does it help? It certainly does not help your task. Kindly excuse me. I have requested Shri Vishwanath Pratap Singhji to speak. Afterwards, Shri Buta Singh will speak. These two Hon'ble Members will speak.

Prof. K.V. Thomas, exhibiting your banner and pamphlets are against the rules. Whatever time you wanted to take, you have taken. But anyhow let us forget about it.

Shri Dattatueya Bandarr, would you like to go on like this? How does it serve the purpose? It is now 15 minutes to one O'Clock. There is also criticism. Zero Hour is being extended beyond practice of this House.

I request Shri Vishwanath Pratap Singhji to speak. If anybody wants to talk, if Shri Vishwanath Pratap Singh yields, then only you have got a right to speak. In the absence of it no one can speak. Kindly oblige.

[Translation]

SHRI VISHWANATH PRATAP SINGH: Mr. Deputy Speaker, Sir, I would like to thank

you...*(Interruptions)* ... I would like to thank you for providing me an opportunity to give expression to the agonies of the oppressed class whose issue has been raised by the hon. Members in the House.

Sir, it is not only poverty that is associated with the fate of the poor, they are also a humiliated lot. Efforts have been made to provide to them a respectable position in society under the law and provisions of the Constitution. How much they get or do not get is a different concern but how much hurt they might have felt by the words of the Hon. prime Minister who adorns the highest position of the country. I do not want to go into the matter as to whether it was deliberate, intentional or not. But this much is certain that this words were offensive. Moreover, I would like to emphasize, Sir, that there cannot be anything more offensive than the fact that those words were uttered from the ramparts of the Red Fort on the eve of Independence Day. So the demand that has been made now has been made keeping in view the sentiments of the crores of people belonging to the oppressed class. Thousands of people have today gathered at the boat club. The Hon. Prime Minister should go there and should take back his words before them and should say sorry for what he uttered. Otherwise, there is a provision in the law for that. He can be put behind bars under section 7 of the Indian Penal Code. This law is applicable not only to the poor, but it applies to the persons occupying high offices also. Yesterday it was resolved by the Lucknow State unit of our party that if the Hon. Prime Minister does not beg pardon for what he uttered, the party would file a case against him under the aforesaid section of the law. We would seek permission of the Supreme Court in this regard.

Sir, we are not merely paying lip service but express our whole hearted support to this cause. The hon. Members are agitated because their sentiments are hurt and there-

fore they have raised the issue. Leave aside the sentiments of hon. Members but the honour of crores of people belonging to the oppressed class of the country is at stake and therefore they seek protection.

I would therefore request you to call the Hon. Prime Minister and ask him to beg pardon. This is my submission. With these words, I hope, that you would honour the sentiments of the people.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: You are all senior-most hon'able Members of this House. Some hon'ble Members are here from the very beginning of the life of the Parliament. You shall have to follow certain norms. Shri Vishwanath Pratap Singh has advanced his argument. Shri Buta Singh will speak next. He will counteract it. let us hear him with patience.

(Interruptions)

[Translation]

SHR BUTA SINGH (Jalore): Mr. Deputy Speaker, Sir, I have been trying since morning to draw the attention of this House to a very important issue, but in the meanwhile a controversy was raised. First of all I would like to place the issue for which I have been trying since morning. This House is well aware that Government has reverted as many as 104 officers belonging to Scheduled Castes and Scheduled Tribes and when this issue was raised here, at that time the House was informed that this was done in compliance with an order of the Supreme Court. There was a debate on this issue in which the opposition leaders Shri V.P. Singh, Chatterjee Sahib, Shri Indrajeet Gupta, Shri Chandrashekhar, Shri Ram Vilas and myself participated. We all raised that issue unani-

mously. After a detailed discussion hon. Mr. Speaker promised to intervene and did intervene. A meeting was held in the chamber of Mr. Speaker in which the viewpoint of Government was placed by the senior bureaucrats of the department and with the intervention of the hon. Speaker it was decided that this issue should again be referred to the Supreme Court. That issue was again referred to the Supreme Court and it would be a pleasure for the Members of this House to know that the Supreme Court reverted its order and passed another order to restore the promotion of all the officers. (*Interruptions*)

SHRI RAM VILAS PASWAN: Smt. Margaret Alva should resign.

[*English*]

The Minister should resign. The Minister has misled the House. I support Buta Singhji. But the Minister should resign.

[*Translation*]

SHRI BUTA SINGH: Mr. Deputy Speaker, Sir, I would like to extend a hearty thanks to the hon. Speaker on behalf of the country. (*Interruptions*) who for the first time in the capacity of a Speaker intervened and was instrumental in restoring the promotion to such a large number of officers belonging to Scheduled Castes and Scheduled Tribes. I also thank the Hon. Prime Minister for this. (*Interruptions*)

Mr. Deputy Speaker, Sir, I would like to refer to the controversy in the context of which the ex-Prime Minister Mr. V.P. Singh was telling by showing the copy of a law that the Hon. Prime Minister could be put behind bars. While the Hon. Prime Minister was speaking from the ramparts of the Red Fort he was just giving the details of the achievements of our party towards the upliftment of

the oppressed class and the poor. He referred to a scheme of the Government of India that is in force for the last 10 years and that was also in force during the regime of Mr. V.P. Singh. The name of that scheme is: Bhangi Trust Mukti Scheme. (*Interruptions*) We are equally sorry for the continuation of the words that have been pointed out by Shri Mangal Ram Premi and Shri Kalka Das. Such words should not be there in our constitution. (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHR! JAGDISH TYTLER): In everything**

Please listen. He is telling that such words should not be there in the constitution. (*Interruptions*) Shri Buta Singh is telling that such words should not be there in the constitution. Why do you not listen? He said that those words should not be mentioned in the constitution. (*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): The hon. Minister is abusing. His** will not succeed here. He is rolling up his sleeves. (*Interruptions*)

SHRI NITISH KUMAR (Barh): Mr. Deputy Speaker, Sir, I am on a point of order. (*Interruptions*)

SHRI RABI RAY (Kendra Pada): Mr. Buta Singh please take your seat. Please listen his point of order. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Kindly resume your seat.

(*Interruptions*)

MR. DEPUTY SPEAKER: What is your point of order? Let us hear him.

**Expunged as ordered by the Chair

(Interruptions)

SHRI BUTA SINGH : I am not yielding.
(Interruptions)

THE MINISTER OF STATE OF THE
MINISTRY OF STEEL (SHRI SONTOSH
MOHAN DEV): How can he say 'sit down'
when you are sitting in the Chair? *(Interrup-
tions)*

MR. DEPUTY SPEAKER: Shri Vish-
wanathji has advanced his argument. Mr.
Buta Singh is also on his legs and he is also
participating in the discussion. This is how
you have committed a mistake. Have you no
patience to hear him what he wants to say?
Unless you hear him fully, how do you
counteract if? I do not agree with it. You have
not exercised your patience. When you get a
chance you can counteract it with double the
force. How does your getting up and speak-
ing in between help you? It does not help
your argument at all. Whosoever he may be
my humble point is this is an august House
of former Speakers, former Prime Ministers
and various Speakers of various legislatures
with rich experience. If we do not follow
certain rules who else will follow it? Let us
hear one by one whatever the arguments
that are being advanced. You can counter-
act it. You have got a rich experience with
you.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deog-
arh): There is no point of order during Zero
Hour. *(Interruptions)*

MR. DEPUTY SPEAKER: Zero Hour is
not an absolutely free hour.

(Interruptions)

SHRI NITISH KUMAR: I am on a point
of order.

(Interruptions)

DR. KARTIKESWAR PATRA
(Balasore): Several times the Chair has given,
a ruling that there will be no point of order
during Zero Hour. *(Interruptions)*

MR. DEPUTY SPEAKER: Kindly res-
ume your seat.

*(Interruptions)**[Translation]*

SHRI NITISH KUMAR: Mr. Deputy
Speaker, Sir, I am on a point of order; but it
is in regard to something other than what
Shri Buta Singhji has said. Mr. Deputy
Speaker, Sir, just now the hon. Minister Shri
Jagdish Tytler was pointing towards the hon.
Member Shri Madan Lal Khurana and speak-
ing loudly that...** I heard it clearly. It is utterly
objectionable. He should withdraw his words.
(Interruptions)

[English]

MR. DEPUTY SPEAKER: If that word is
unparliamentary, we will expunge it.

[Translation]

SHRI RAJVEER SINGH (Aonla): Mr.
Deputy Speaker, Sir, it won't do like this, the
hon. Minister should first apologise or it.

MR. DEPUTY SPEAKER: Sometimes
it does.

[English]

MR. DEPUTY SPEAKER: Now the word
is expunged.

** Expunged as ordered by the Chair.

Translation]

SHRI RAJVEER SINGH: The hon. Minister should first apologise for it.

[English]

MR. DEPUTY SPEAKER: I have expunged that word.

[Translation]

SHRI RAJVEER SINGH: How will the proceedings of the House run if the hon. Minister does not apologise for it. He will have to apologise., other wise the proceedings will not run. He should stand up and apologize (*Interruptions*)

SHRI RAM NAIK (Bombay North): How it would be if I say that he is ...**...Minister. (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: Please do not resort to that language.

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Word is not an unparliamentary word. It is used in jokes. Don't enter into the politics of Delhi....goes on. (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: You want a ruling on the word..**.. The word is now held unparliamentary and is expunged from the proceedings to the House. (*Interruptions*)

MR. DEPUTY SPEAKER: That also is removed. All unparliamentary words used

with emotion, with a bit of anger are expunged.

(Interruptions)

MR. DEPUTY SPEAKER: When /Shri Buta Singh is on his legs, how can you interfere? There should be some norms followed. You please read the rules.

[Translations]

SHRI BUTA SINGH: Mr. Deputy Speaker, Sir, my submission is that the context in which the hon. Prime Minister used the word...is, as the former king of Manda already pointed out, not only poverty, but very disgraceful.

SHRI VISHWANATH PRATAP SINGH: He is distorting my name, I don't know whose name he is mentioning.

SHRI BUTA SINGH: Mr. Deputy Speaker, Sir, I would like to inform the House that the cabinet of Shri Rajiv Gandhi introduced a bill to delete such derogatory words including the just mentioned words, in regard to the people of Scheduled Castes and Scheduled Tribes. Had Raja Sahib been so concerned about the matter, he would have passed the Bill. He should at least now extend his co-operation in this regard. In all the documents or laws regarding the Scheduled Castes and Scheduled Tribes, such words...

SHRI VISHWANATH PRATAP SINGH: 'Raja Sahib' is an insulting word. Please don't address me with such words.

SHRI BUTA SINGH: I ~~respect~~ you a lot.

SHRI JAGDISH TYTLER: Does it mean that should not call you Raja Sahib?

**Expunged as ordered by the Chair.

SHRI BUTA SINGH: It is a matter of love, I address you with these words just out of love. *(Interrptions)* One thing is there ... *(Interrptions)*

No Harijan was allowed to wear a turban shoes while passing near the palace of the king of Manda; whoever dared to do so, was skinned alive. *(Interrptions)*

SHRI VISHWANATH PRATAP SINGH: I challenge him for making such remarks. It is a false charge. *(Interrptions)* He is mis-stating the facts.

SHRI BUTA SINGH: I would appeal to the hon. Minister of the Parliamentary Affairs to introduce the Bill in regard to the imposition of restrictions on the use of insulting words in regard to any class of the people in the constitution a positively by tomorrow. The submission made by Shri Vishwanath Pratap Singhji about the insult... *(Interrptions)*

[English]

MR. DEPUTY SPEAKER: Let him complete his speech. *(Interrptions)*

MR. DEPUTY SPEAKER: You can speak afterwards. *(Interrptions)*

MR. DEPUTY SPEAKER: I have called Shri Sreenvasa Prasad. It is a vary urgent matter. *(Interrptions)*

[Translation]

SHRI MADAN LAL KHURANA: The hon. Prime Minister should come in the House and apologise; he has insulted the people of Scheduled Castes and Scheduled Tribes while addressing the people from the comparts of Red Fort.

(Interrptions)

[English]

MR. DEPUTY SPEAKER: Shri Khurana, you have been repeating this. This is the third time you are demanding this. *(Interrptions)*

MR. DEPUTY SPEAKER: Whatever you want to say, you have said; and the Government have heard it. *(Interrptions)*

MR. DEPUTY SPEAKER: You please sit down now. *(Interrptions)*

MR. DEPUTY SPEAKER: Shri Khandelwal, you have told this; you have told this tentimes. *(Interrptions)*

[Translation]

SHRI BUTA SINGH: ... *(Interrptions)* I praise the setting up of National Commission for Safai Karamcharis for their upliftment and all the members of the House should congratulate the hon. Prime Minister for this... *(Interrptions)*

[English]

MR. DEPUTY SPEAKER: I have called Shri Sreenivasa Prasad to speak. He is raising a very very important issue. Every one of you is concerned about it.

(Interrptions)

[Translation]

SHRI MADAN LAL KHURANA: As the hon. Prime Minister is not coming to the House, therefore, we walk out... *(Interrptions)*

13.07 hrs.

[English]

After that Shri Madan Lal Khurana and some other hon. Members walked out from the House.

*(Interruptions)**[Englins]*

SHRI GHULAM NABI AZAD: Sir, I will have to reply to what they have said.

*(Interruptions)**[Translation]*

SHRIGEORGE FERNANDES (Muzafarpur): I raised the matter in the morning at about 11 O'Clock, but took my seat when Mr. Speaker insisted me to do so. Since then I have requested the speaker five times. I have moved an Adjournment Motion and it was necessary to move it in the early hours. I gave notice for Adjournment Motion at 9.30 A.M. This matter is being discussed in the House for the last two years...

SHRI GHULAM NABI AZAD: We want to decide the matter.

SHRI GEORGE FERNANDES: It won't do.

[English]

Sir, I have requested the hon. Speaker five times today. It is a matter of utmost importance. It concerns the dignity of the House. It concerns the Prime Minister. It concerns a lot of issues which are at stake.

[Translation]

Mr. Deputy Speaker, Sir, please listen to me first. I want to say something in regard to my Adjournment Motion.

MR. DEPUTY SPEAKER: I think, I am violating the rule. It is true. Your subject might have been taken up earlier. Now Mr. Paswan has been called. He is on his legs. The same subject was there. Immediately after that, you can have it. I think, that much understanding and adjustment is necessary in a democratic set-up.

(Interruptions)

SHRI ANBARASU ERA (Madras Central): No, Sir. How many times?

MR. DEPUTY SPEAKER: I know you want to raise an issue pertaining to the death of a Superintendent of Police.

(Interruptions)

Kindly bear it. *(Interruptions)*

MR. DEPUTY SPEAKER: You will have a chance.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): The issue just now raised by Shri V.P. Singh and Shri Buta Singh is not an issue of party politics. They have rightly said that there were 104 officers belonging to Scheduled Castes and Scheduled Tribes. Shri Arvind Netam is present here. he is convener of the forum. I had given a Privilege Motion in this regard. It is still pending with the hon. Speaker. I had given this Motion against the hon. Minister of Personnel, Shrimati Margaret Alva. she had said in the House that the Government had demoted 104 officers on the basis of Supreme Court orders. Today, Shri Buta Singh has said that the Supreme Court has since clarified that it had not given any such orders and it was wrong to demote the officers after giving them promotion. The

Supreme Court has decided the issue and the hon. Minister said that the Government has done so on the basis of supreme Court verdict. Shri misled the House. I asked her whether she was saying so in the House after careful thinking. Otherwise, we would bring a Privilege Motion. She said that she was saying so after careful thinking. Thereafter, we 106 Members of parliament met the hon. Prime Minister under the leadership of Shri Aravind Netam. It would have been better had the hon. Prime Minister said before going to court that the orders were wrong. But now it is a court verdict. Therefore, its credit does not go to the hon. Prime Minister. Now the matter is subjudice and we would like to express our thanks to the court. Mr. Deputy speaker, Sir, through you, I would like to say that the word ** has been used. The Government does not show any respect. (*Interruptions*)

MR. DEPUTY SPEAKER: Please conclude.

SHRI RAM VILAS PASWAN: Sir, I am just concluding.

[*English*]

SHRI ANANTRAO DESHMUKH (Washim): sir, I am on a point of order. during the discussion in this House, you had said that Mr. V. P. Singh will speak and it would be responded by Mr. Buta Singh. Now, that is all over. Now, again you are repeating the same thing. If you could allow them, you should also allow us to speak on this issue. This is my point of order. (*Interruptions*)

SHRI RAM VILAS PASWAN: You can also speak. I have no objection.

MR. DEPUTY SPEAKER: What the hon. Member says is a very relevant point.

(*nterruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, I would like to say only one thing that the Hon. Prime Minister of India used...word from the rampart of the Red fort and whatever Shri Buta Singh has said is not correct. He said that the Hon. Prime Minister used the word ...Mukti. I can play the tape of the Hon. Prime Minister's speech before you. He did not use this word with reference to 'Bhangi Mukti'. This word is disgraceful for a particular caste and the Hon. Prime Minister should beg apology for it. Today, 50,000 youth are sitting at the Boat Club and they would stage a demonstration at the Prime Minister's residence and would court arrest. The Hon. Prime Minister has no moral right to hold this post unless he begs apology from them...(Interruptions) He has no right to hold this office if he cannot visit Tsundur and Kumher..(*Interruptions*)

[*English*]

SHRI GHULAM NABI AZAD: Sir, whatever has been happening in this House in the last more than a month reminds me of a story which I read in sixth class which is about a wolf and a lamb. The wolf wanted to find fault with the lamb. So, the wolf said to the lamb, "why are you making my water muddy?" the lamb said, "Sir, the water is flowing from you to me and not from me to you. How can I make your water muddy?" Then the wolf said, "OK. You abused me last year." The lamb replied, "I was not born last year." then the wolf said, "OK. It must have been your brother." The lamb answered, "I do not have any brother." Again the wolf said, "Then he must have been one of your relations." then he pounced on the lamb. Sir, this is what has been happening in this House for the last one and a half months. (*Interruptions*)

MR. DEPUTY SPEAKER: Have patience and hear. He is not referring to any of you here.

(Interruptions)

SHRI GHULAM NABI AZAD: Sir, my distinguished and honorable friends on the other side had the impression that this is a minority Government and will not last for more than six months or one year. But, in spite of their best efforts, we have last more than one year...*(Interruptions)*.. You can say anything under the umbrella. But we cannot say like that. In spite of their best efforts, we have last on the floor of the House, so far as the no-confidence motion is concerned. Now, they are trying to find fault with us in one way or the other.

The first few days were sacrificed in the name of bank scam and the Government and no less a person than the Prime Minister came forward for JPC. Then the Ayodhya issue was raised. I must congratulate the Prime Minister on this. This Government took very positive steps and without any bloodshed in the country, we could solve the Ayodhya issue to a great extent; and I am sure that this Government will find a permanent solution too. After this issue is solved, our friends on the other side halted the proceedings of the House for the last three days. they did not want the House to function, in the name of a split, which was there internal matter and with which, the Congress Party has got nothing to do. Still, the House was not allowed to work. When this issue is also being solved, they have come up with one more issue. In the morning, we had a meeting with the leaders of different Opposition Parties with regard to the language issue. After that meeting, I thought there was no need of discussing it again here. In that meeting, we had assured that we would come before the House the next day. when this issue too was solved, they are now trying to find fault with the speech of Prime Minis-

ter. Whatever has been said in this House with regard to the speech of the Prime Minister is a total distortion of facts and they are saying all these things just to politicize what the Prime Minister has said. The Prime Minister has said that he is very keen about the development of our Dalit friends. Whatever be the name, you should see the purpose behind the speech. He wanted to help the Dalit community. But most of our friends do not want these things coming from the Prime Minister to go record because they feel that this is their monarchy or their domain into which the Prime Minister is entering. They feel that they should not allow it to happen. This is exactly the wolf and the lamb story. They want to find fault, with the Government one way or the other just to defame and just to malign the Government. Sir, this is my submission.

SHRI V. SREENIVASA PRASAD (Chamarajanagar): I would like to draw the attention of the Home Minister to the very unfortunate and ghastly incident that took place in my constituency. Sir, I am referring to the gruesome gunning down of policemen including the Superintendent of Police, Mysore District, by the sandalwood smuggler and ivory poacher, Veerappan. He has once again established the fact that the Karnataka and Tamil Nadu police are ill-equipped to tackle the dreaded decoit. Sir, the police operation against Veerappan has resulted in killings of dozens of police and forest department personnel without, in any way, diminishing the illegal trade in sandalwood ivory. Veerappan and his gang are lording over this terrorist stricken area. I urge the Union Home Minister to make anti-smuggling drive an operation of the Central Government. An effective strategy must be formulated and effectively executed by a crack team of the Armed Forces. To leave the matter in the hands of Karnataka police may result in a number of deaths and it may further demoralise the State police and create outrage among the local people. The

Government of Karnataka has also requested the Central Government to send Armed forces to nab the notorious poacher Veerappan. As a Member representing this particular constituency, I am deeply concerned about it. I demand that the Central Government should provide vital inputs that are needed to end this Veerappan menace. The hon. Minister has given an assurance in the other House. Therefore, I request the Central Government and the Home Minister to assure us categorically in this regard.

SHRIMATI CHANDRA PRABHA URS (Mysore): Sir, I would like to bring to your notice that now and then the issue of this notorious gangster Veerappan has been raised in this House as well as outside the House. He is a notorious smuggler and a poacher in our area, especially the area of the border of Tamil Nadu and Karnataka. He has looted forest wealth worth hundreds of crores of rupees. This includes the sandal wood and other forest produce. For the sake of valuable ivory he has killed a number of elephants. The State Government had made an effort to nab him but it has not succeeded so far. Lot of lives, especially of the police personnel and other innocent people, have been lost. Tamil Nadu government also supported our worry but unfortunately it is still going on. Recently, a few days back so many young police officers were killed brutally. This should be stopped at once.

In this House we requested the hon. Home Minister to send some assistance to the Karnataka State. He assured us that if a request comes from the State Government he will give us all help. So, I request that either the BSF or other paramilitary forces should be sent there immediately to nab that gangster. This will save us a lot of national wealth and wild life wealth. This has been going on for a long time and till now no solution has been found out. Therefore, I urge upon the Central Government to send

some assistance immediately and take some action in this regard.

SHRI G. MADE GOWDA (Mandya): Sir, the State of Karnataka and the country know.

SHRI GEROGE FERNANDES (MUZAFFARPUR): I have given an Adjournment Motion.

MR. DEPUTY SPEAKER: Yours is next.

SHRI GEORGE FERNANDES: Sir, I agree you do not disregard the rules. But you cannot go on doing like this. (*Interruptions*)

SHRI GEORGE FERNANDES: If your Government in Karnataka cannot tackle one poacher, I do not know why you are wasting the time of the House over your own Government in Karnataka. You dismiss that Government.

SHRI G. MADE GOWDA: Sir, this is a very very important issue. I request Shri Fernandes.

MR. DEPUTY SPEAKER: Let us not deviate from the issue.

SHRI V. DHANANJAYA KUMAR (Mangalore): The Chief Minister of Karnataka will not be of any help. He has gone to Sai Baba. He is after saving his chair. He will not come here to help you.

MR. DEPUTY SPEAKER: Mr. Dhananjaya Kumar, he is on his legs. How long you want to continue Zero Hour?

SHRI G. MADE GOWDA: Sir, according to Shri Fernandes..

MR. DEPUTY SPEAKER: You please do not refer to Fernandesji. You straightaway come to the point.

SHRI G. MADE GOWDA: Sir, he said

that the Karnataka Government should be dismissed.

MR. DEPUTY SPEAKER: You do not worry about that.. A police Superintendent has been killed. You say what assistance do you require from the Central Government.

SHRI G. MADE GOWDA: Sir, I wanted to say something but you are not allowing me to speak.

MR. DEPUTY SPEAKER: But why are you making references to others?

SHRI G. MADE GOWDA: Sir, let the country know the Veerappan's case. Veerappan is a notorious smuggler and a poacher. His is a 14 members gang. He has taken the life of a very sincere police officer. Government is spending a lot of money on the constitution of police force and forest officers and police officers are being sent there to nab this gang. But they are not able to trace them. The government of Karnataka has requested the Union Home Minister, it has appeared in the newspapers, to send the military force to nab these 14 gangsters. I feel ashamed to know that the Government of Karnataka has acted in this way. I am told that some politicians are encouraging him. So, I request the Home Minister, through you, that before sending the military force he should first collect all the information. (*Interruptions*)

SHRI P.C. THOMAS (Muvattupuzha): Sir, when 70,000 employees of FCI were on strike, the MPs and others got involved in it and tried to bring about a compromise. When the nation wide strike was about to start, a compromise was arrived at and a few decisions were taken by the Government. The Government took a decision that if the strike was withdrawn immediately, they will call the Union for a dialogue.

Secondly, it was also decided that the

General Secretary of the Union, who was to be transferred on an alleged charge of victimisation, his transfer would be kept in abeyance. Now, it is disturbing that that is not being honoured by the FCI Management. Unless, the FCI Management takes immediate steps and calls the FCI Union for a dialogue and also to keep the order of transfer of the General Secretary in abeyance; within a few hours from now, I think, again a nation wide strike would start.

MR. DEPUTY SPEAKER: Mr. Thomas, do you want that the Government should immediately intervene in the affairs and solve the problem?

(*Interruptions*)

SHRI P.C. THOMAS: We want a response from the Government.

MR. DEPUTY SPEAKER: Mr. Thomas, you want that the Central Government should respond. You also want that they should interfere in their affairs and see that the strike is averted. The Government has heard it.

SHRI P.C. THOMAS: Yes, otherwise, I will have to sit on *Dharna*. (*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Immediately, the Government should intervene and negotiations with the Union should be started. Thousands of employees are sitting on *Dharna* at Boat Club.

SHRI GEORGE FERNANDES: Sir, I also endorse the demand made by the hon. Member and support the cause that he has espoused here. It is not only just supporting the cause but it is also a matter where an order given by the Minister has been defied by the Chairman and continues to defy and the government is sitting quietly. I hope; they will take action; they are your own men. (*Interruptions*)

SHRI BASUDEB ACHARIA: On the floor of this House, this assurance was given and the strike was then withdrawn. (*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir, today morning, I have given an Adjournment Motion. My Adjournment Motion is about such an issue, which has been discussed in the House during last two sessions... (*Interruptions*)

SHRI GULAM NABI AZAD: Mr. Deputy Speaker, Sir, I will bring it to the notice of the hon. Minister the request regarding FCI made by the hon. Member.

SHRI P.C. THOMAS: Sir, the assurance that was given by the Government should be honoured.

MR. DEPUTY SPEAKER: Mr. Thomas, if, tomorrow, you become a Minister, can you assure such thing on the floor of the House? Let us be very practical.

SHRI P.C. THOMAS : I have met the hon. Prime Minister also. He had also agreed with me that that was the Government's decision.

Sir, I sat on the Well of the hon. House, not for anything else, but only to draw the attention of this House and the nation to the very important demand of the 70,000 employees of the FCI.

MR. DEPUTY SPEAKER: Mr. Thomas, you are young and you are very dynamic. You have said that 70,000 people are involved in this. You have already mentioned this thing, when you started your speech. Where is the need for you to repeat it. Because of this, many people, who have got important matters to be discussed will lose the chance. After all, you have got only two

days. Many important matters could not be taken up in the Zero Hour. It is very unfortunate.

[*Translation*]

SHRI GEORGE FERNANDES: That issue has been discussed in the House. And a Minister of External Affairs had to resign on the issue. The Hon. Prime Minister has said several times both inside and outside the House... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Mr. George, this matter is *sub judice*, under Rule 58.

SHRIGEORGE FERNANDES: I am not touching any *sub judice* matter.

[*Translation*]

First listen to my point and then give your decision.. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Further, this is not a subject matter which is fit for Adjournment Motion. There are other ways and means by which you can raise this matter.. you can raise this matter at that time.

[*Translations*]

SHRI GEORGE FERNANDES: I have given you two notices-one is an Adjournment Motion and the other is about raising this issue in the House. Both the notices have been sent to you in time. This issue should not only be discussed here today but some points must also be clarified by the Govt. especially by the Prime Minister in this regard. Today we have received an information that the Government of India has informed the Government of Switzerland

through the Interpol that it is not at all interested in cases filed against Mr. Win Chadha.. (*Interruptions*)

[*English*]

SHRIGULAM NABIAZAD: From which paper are you quoting?

SHRI GEORGE FERNANDES: I am quoting from the information that I have received. I will lay the information on the Table of the House if the Chair so decides.

[*Translation*]

The police official who is dealing with these matters has stated that

[*English*]

"We got from the Interpol the official news that in Chadha was no longer being pursued by India and that the international search and warrant against him has been revoked."

[*Translation*]

A discussion has been held in this House on this subject. The Prime Minister has stated that it would be his own responsibility to bring out the truth before the House and whatever attempts are needed to bring forth the facts will be made. Now we have received the information from that official of Switzerland who is related to it that the 15th November, 1991.. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Are you speaking about the reported withdrawal of cases against Win Chadha?

SHRIGEORGE FERNANDES: No, Sir. I am speaking about Win Chadha who has been wanted in this country. A warrant for his

search and arrest has been issued by this country in a clandestine manner; that warrant had been withdrawn on the 15th November, 1991.

MR. DEPUTY SPEAKER: This is a Zero Hour. There are other rules also.

SHRI GEORGE FERNANDES: There is nothing more important than this.

MR. DEPUTY SPEAKER: Under specific provision you can raise this matter.

SHRI GEORGE FERNANDES: Government has given assurance to this House; the Government has not only gone back on their assurance but the Government has acted in a clandestine manner. I charge the Government today with acting in a clandestine manner. On the 15th of November 1991. Interpol of which India is a member; Interpol is not just an international agency; India is part of the Interpol, which means the police authority of this country, in other words the Home Minister and the prime Minister of this country have told Interpol that tour warrant for search and arrest of Win Chadha which has been operational for the last several years is no more valid. (*Interruptions*)

[*Translation*]

Where does it lead to? As a result of it Mr. Win Chadha got the permission to stay in Switzerland on the 16th March. Though he may not stay there as a citizen of Switzerland yet he is residing there permanently after obtaining the permission. The cases are pending against him in the Cantonal court of Switzerland as well as in the Court of India. Since last august a lot of attempts have been made by the Govt. of India and a lot of amount has been spent by it to arrest him. Today I would like to draw the attention of the House towards the statement made by the Prime Minister in which he has committed that every effort would be made to arrest

him. But the Police Official of Switzerland has said another thing. That even today, if the Government of India seeks for his extradition, they were ready to handover Mr. Win Chaddha. The Police official said that .

[English]

"If the Indian Government really wants the man, they can ask for extradition."

[Translation]

Today we would like to know from the House as well as from the Prime Minister as to who had informed the Interpol that Win Chaddha was no more wanted in India and the warrant which was meant for his arrest has been withdrawn. When this information was sent to the Government of Switzerland? When the Government of India received the information that Switzerland is prepared to extradite Win chadha on the demand of the Govt of India and if the Govt has received such information what action has been taken by it in this regard?

Thirdly, in view of this information we would like to know from the Government of India whether it is ready to ask the Swiss Government to arrest and extradite Mr. Win Chaddha to India because he has owning a house in Switzerland and on the basis of it the Swiss Govt knows his whereabouts. With the valuable contribution of the Indian Express, the whole of the nation is well aware of this information. We would like to know whether the Prime Minister is ready to take steps regarding extradition...

[English]

SHRI ANBARASU ERA (Madras Central): How long will this continue? For so many months, we have been discussing the same subject.

MR. DEPUTY SPEAKER: Please conclude.

[Translation]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir, there is one more issue which is linked with this matter. In this House, Shri Madhav Singh Solanki, the then Minister of External Affairs had said that he had gone to Daos in Switzerland and met his swiss counterpart. After the meeting Shri Solanki had given a letter to him. The foreign Minister of Switzerland has contradicted each and every word of the statement made by Shri Madhav Singh Solanki, the then External Affairs Minister, in this very House, i.e. Lok Sabha. He has contradicted his statement publicly and told that this man..** He had stated that this man has insulted not only the House but also the entire nation. Mr. Raine Fallbar has already stated this thing two months ago. I had written to the Prime Minister a letter that he had protected the Minister of External Affairs in the House as well as outside the House. Now when the whole world knows the deeds of your former External Affairs Minister, what action you are going to take against him particularly when he had committed an offence of breach of trust in the House?

The Prime Minister has not yet replied to my letter for the last two and a half months. when he feels pleasure, he replies. If he feels troubles, he does not reply. I have raised this matter before you in the House. On 2nd June, I had written to the Hon. Speaker that it was the matter of breach of privilege. Mr. Deputy Speaker, Sir, please listen to him first. No discussion has yet been held here on my resolution.

[English]

MR. DEPUTY SPEAKER: Mr. Ghulam Nabi Azad, would you like to say something?

** Expunged as ordered by the Chair.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Fernandes, my difficulty is that almost one and a half hour is lost and there are so many Members who are agitating. Kindly listen. You should also realise the difficulty of Presiding Officers. It is all discriminating. You have made your case absolutely clear.

SHRI GEORGE FERNANDES: The question is not how many issues are there. If this House is being misled by the Prime Minister, where do we go...*(Interruptions)* ...who is now to discipline this Government, if this House is not going to consider this matter?

MR. DEPUTY SPEAKER: No, what I say was that there are so many Members who also want to speak.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES: I only want to say this much that you should call the Prime Minister and ask him to give a statement regarding the extradition of Mr. Win Chadha.

[English]

MR. DEPUTY SPEAKER: Yes, papers to be laid on the Table. Shri Arjun Singhji...

(Interruptions)

SHRI BASUDEB ACHARIA: I have given notice on this.

[Translation]

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Deputy Speaker, Sir, it is very essential issue. You please give an

opportunity to Shri Basudeb Acharia. It is a serious matter. The entire case of Mr. Win Chadha remains unfinished. We were trying to bring him in India. The government has withdrawn the warrant issued against him. You are not giving an opportunity to Shri Basudeb Acharia to speak.

[English]

MR. DEPUTY SPEAKER: Kindly excuse me Shri V.P. Singhji. There are so many people who want to speak. Is this the desire of the House that the 'Zero Hour' should be extended for one hour?

(Interruptions)

He is insisting since morning.

SHRI ANBARASU ERA: Since 11 o'Clock, I have been asking.

13.45 hrs

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of the Indian Institute of Technology Bombay for 1989-90 etc.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri Arjun Singh, I beg to lay on the Table:-

1. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1989-90.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1989-90.